

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 50 / 2017 (SZ)

Arappor Iyakkam
Represented by Jayaram Venkatesan,
Managing Trustee,
140A, Rukmini Laksmipathy Salai,
Egmore, Chennai.

..... Petitioner

Versus

1. The Ministry of Environment,
Forests and climate change,
Rep by its Secretary,
Indira Paryavaram Bhawan,
Jorbagh Road,
New Delhi -110 003
2. The Principal Secretary to Govt.,
Public Work Department,
Govt. Secretariat, Fort. St. George,
Chennai, Tamilnadu -600 009.
3. Chennai Metropolitan Water Supply & Sewerage Board,
Rep by its Managing Director,
No. 1 Pumping Station Road,
Chintadripet, Chennai- 600 002
4. Tamil Nadu Coastal Zone Management Authority,
Rep by its Member Secretary,
No.1. Jeenis Road, Panagal Building,
Ground Floor, Saidapet,
Chennai - 600 015.
5. Engineer in Chief (Water Resources Organization), and
Chief Engineer(General),
Public Works Department,
Chepauk, Chennai- 600 005
6. The Secretary to Govt of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai, Tamilnadu -600 009.
7. The Secretary to Govt of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai, Tamilnadu -600 009.


V.G. RAMASWAMI, B.E.,
Superintending Engineer
C.M.W.S.S. Board
Chennai - 600 002.

8. The District Collector,
Thiruvallur District,
First Floor, Collectrate,
Thiruvallur – 602 001.
9. BGR Energy Systems Limited,
Rep by its Deputy General Manager,
443, Anna Salai, Teynampet,
Chennai -600 018.
10. M/s. Sattava Engineering Construction Pvt Ltd,
Rep by its Managing Director,
“GREAMS DUGAR”, 4TH floor,
North wing, New No.64, Old No.149,
Greams Road, Thousand lights,
Chennai -600 006
11. The Chairman,
TamilNadu Pollution Control Board,
No.76, Anna Salai , Guindy,
Chennai, Tamilnadu – 600 032
12. Tamil Nadu Generation and Distribution,
Corporation Limited (TANGEDCO)
Represented by its Chairman cum Managing Director,
10th Floor, NPKRR Maaligai,
144, Anna Salai, Chennai- 600 002. Respondents

REPORT FILED BY THE 3rd RESPONDENT

I, V.G. Ramaswami, S/o. V. Gurusamy, Hindu, aged about 58 years now working as Superintending Engineer (Central/ Co-ord) in Chennai Metropolitan Water Supply & Sewerage Board, having office at Urban Administrative Building, 2nd Floor, No.75, Santhome High Road, MRC Nagar, Chennai-28 do hereby solemnly affirm and states as follows:-

1. I am working as the Superintending Engineer (Central/ Co-ord) in of Chennai Metropolitan Water Supply & Sewerage Board and representing for the 3rd Respondent herein and as such I am well acquainted with the facts of the case from records.
2. Further I respectfully submit that in NGT order dated 02.05.2022 at Para No.1 it is mentioned about orders passed by the tribunal on 28.04.2022 in point No.6 as stated below:


V.G. RAMASWAMI, B.E.,
Superintending Engineer
C.M.W.S.S.Board
Chennai - 600 002.

- ***“The 3rd respondent /Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) is also directed to consider the question of surrender of 8 acres for improving the area of the lake for the purpose of protecting environment, as certain constructions were made in the water body as per the revenue records”***

3. I respectfully submit that for the above mentioned direction in Para No.2, Greater Chennai Corporation in its letter dated **02.05.2022** have requested transfer of **8 Acres of the land** from CMWSSB and to accord No objection Certificate (NOC) for carrying out the proposed development towards rejuvenation of Lake.The letter from the GCC is enclosed herewith as **Annexure-1**

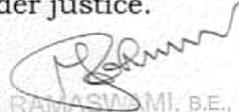
4. In View of above mentioned point, I respectfully submit before Hon'ble NGT that Board has accorded approval on 05.05.2022 Vide Resolution No.48/2022 on the following point:

- ***“to permit GCC to enter upon the land inside Villivakkam STP of CMWSSB for an area of above 8 acres to maintain as a water body in addition to the land of 27.5 already spared to GCC” .***
- Based on the above said lines, ***“The GCC has been permitted to enter upon the 8 Acres of above said land for carrying out the proposed development towards rejuvenation of lake as per letter to GCC Dated 06.05.2022 and the same has been handed over to Principal Secretary to Government/ Commissioner, Greater Chennai Corporation, Chennai.***

5. The above resolution has been passed in compliance with the directions of this Hon'ble Tribunal and the same is enclosed herewith as **Annexure-2.**

It is therefore humbly prayed that, this Hon'ble Tribunal may be pleased to accept my response on behalf of the Board and thus render justice.

Solemnly affirmed at
Chennai on this 6th day of
May 2022 and signed his
Name in my presence.


V.G. RAMASWAMI, B.E.,
Superintending Engineer
C.M.W.S.S. Board
Chennai - 600 002.

Before Me

U. Gopinath
No. 11. Law Chambers.
High Court
Basil Street
Ch - 104.
Advocate, Chennai



Annexure - 1



**CHENNAI METROPOLITAN WATER SUPPLY
AND SEWERAGE BOARD**

PRINCIPAL SECRETARY/ MANAGING DIRECTOR

Lr. No: CMWSSB/ O&M-I/SE(C)/Spl/2022

Dt.: 06.05.2022

To
The Principal Secretary/ Commissioner,
Greater Chennai Corporation,
Ripon Building,
EVR Periyar Salai,
Chennai – 600 003.

Sir,

Sub: CMWSSB-C.E.(O&M-I)-S.E.(C) - Villivakkam STP Lagoon – Part of land already spared to GCC for development/ rejuvenation of Villivakkam lake – Proposal to establish a TTUF plant of 5 MLD capacity within the available space of 3 acres – Sparring of remaining land towards rejuvenation of lake to its original position - to GCC as per the directions of NGT – Board approval received enter upon permission to GCC for the remaining land of 8 acres – Intimation - Reg

Ref: 1. Orders of NGT 50/2017 dated 02.05.2022
2. Lr.No. S.P.D.C.No. B1/00577/2022 Dt: 02.05.2022
3. CMWSS Board Resolution No. 48/2022 Dt: 06.05.2022

I invite kind attention to the reference cited.

In the reference 2nd cited above, The Principal Secretary/ Commissioner, Greater Chennai Corporation has requested the CMWSS Board to accord No Objection Certificate (NOC) to carry out the proposed development works on 8 acres of land at Villivakkam STP.

Further, during the hearing of the case held on 28.04.2022, in the O.A.No. 50/2017 the following directions have been issued by the NGT (SZ) as detailed below,

• **Para No. 6 in order dated 28.04.2022 :**

The 3rd respondent/ Chennai Metropolitan Water supply and Sewerage Board (CMWSSB) is also directed to consider the question of surrender of 8 acres for improving the area of the lake for the purpose of protecting environment,

as certain constructions were made in the water body as per the revenue records.

Accordingly, the subject was placed before the Board and the Board vide its Res.No. 48/2022 dated: 06.05.2022 accorded approval as follows:

1. to permit Greater Chennai Corporation (GCC) to enter upon the land inside Villivakkam STP of CMWSSB for an area of above 8 acres to maintain as a water body in addition to the land of 27.5 already spared to GCC.
2. to retain remaining area of about 3.5 acres of land at Villivakkam STP of CMWSSB for maintaining relay pumping station (0.5 acre) including panel room in this land along with the land required for construction of TTUF (3 acres) and its future expansion.
3. to request GCC to construct a compound wall with RCC foundation and brick work in super structure for separation of pumping station land area from the proposed pond so as to avoid the entry of trespassers into the land.
4. to have the rights to attend the complaints arises in future in the existing pipelines available in portion of the land handed over to the GCC by CMWSSB.

Hence, the Commissioner, GCC is permitted to enter upon and to carry out the proposed development works on 8 acres of land at Villivakkam STP. It is further requested to take necessary action to construct the compound wall with RCC foundation and brick work in super structure for separation of pumping station land area from the proposed pond so as to avoid the entry of trespassers into the land as per the Board's approval.


Principal Secretary/ Managing Director

MINUTES OF THE CIRCULATION AGENDA OF BOARD OF
DIRECTORS OF C.M.W.S.S. BOARD

Res.No.48/2022
Dt:06.05.2022

Engg. -C.E.(O&M-I)-S.E.(C)-Area VIII- Villivakkam STP Lagoon – Part of land already spared to GCC for development/ rejuvenation of Villivakkam lake – Proposal to establish a TTUF plant of 5 MLD capacity within the available space of 3 acres – Sparring of remaining land towards rejuvenation of lake to its original position - to GCC as per the directions of NGT – Subject is placed before the Board seeking approval to accord enter upon permission to GCC for the remaining land of 8 acres – Subject placed before the Board under circulation for approval.

The Board took note of the details put forth in the agenda under circulation and accorded approval

1. to permit Greater Chennai Corporation (GCC) to enter upon the land inside Villivakkam STP of CMWSSB for an area of above 8 acres to maintain as a water body in addition to the land of 27.5 already spared to GCC.
2. to retain remaining area of about 3.5 acres of land at Villivakkam STP of CMWSSB for maintaining relay pumping station (0.5 acre) including panel room in this land along with the land required for construction of TTUF (3 acres) and its future expansion.
3. to request GCC to construct a compound wall with RCC foundation and brick work in super structure for separation of pumping station land area from the proposed pond so as to avoid the entry of trespassers into the land.
4. to have the rights to attend the complaints arises in future in the existing pipelines available in portion of the land handed over to the GCC by CMWSSB.

C.VIJAYARAJ KUMAR/06.05.2022,
PRL.SECY/MANAGING DIRECTOR.

//t.c.f.b.o//

S.A.O.(B.S.)/S.M.i/c
06/05/2022

SECRETARY
6/5/22

06/05/22
A0/13/22

**BEFORE THE HON'BLE
NATIONALGREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No .50 of 2017(SZ)
The National Green Tribunal,
Southern Zone, Chennai.
(Petitioner)

Vs

The Managing Director
CMWSSB Board.
(Respondent)

STATUS REPORT FILED BY
(RESPONDENT)

Gautam S Raman
ADVOCATE COUNSEL FOR
CMWSSB BOARD